



1 MCRC-31827-2025  
IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE  
BEFORE  
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR  
ON THE 13<sup>th</sup> OF AUGUST, 2025  
MISC. CRIMINAL CASE No. 31827 of 2025  
*DUNGARSINGH*  
*Versus*  
*THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Padmnabh Saxena - Advocate for the applicants.

Shri Tarun Pagare-Govt. Adv. appearing on behalf of Advocate General[r-  
1].

Shri Nilesh Manore-Advocate for the respondent [OBJ].  
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ORDER

They are heard. Perused the case diary/challan papers.

2] This is the applicants' first bail application filed under Section 483 of Bharatiya Nagrik Suraksha Sanhita, 2023/ 439 of Criminal Procedure Code, 1973, as they are implicated in connection with Crime No.246/2024 registered at Police Station Ranapur, District-Jhabua (MP) for offence punishable under Sections 363, 366(a), 376(2)(n), 376(g), 506 of the IPC and Sections 5(1)/6 of the POCSO Act. The applicants are in custody since 21.6.2025 and 23.6.2025 respectively.

3] Allegation against the applicant no.1 is of his involvement in aforesaid case of rape, wherein the main allegations of rape are against co-accused Kalpesh. It is alleged that the applicants had provided shelter to the main accused Kalpesh and the prosecutrix for around seven days in his house being the uncle of the co-accused Kalpesh. Whereas the applicant no.2 is involved in the case on the basis of the memo under Section 27 of the Evidence Act.



4] Counsel for the applicant has submitted that the applicants are lodged in jail since 21.6.2025 and 23.6.2025 respectively and final conclusion of the trial is likely to take a long time. Thus, it is submitted that the bail application be allowed and he be released on bail.

5] Counsel for the respondent / State, on the other hand has opposed the prayer. However, it is not denied that the main allegation of rape is against the co-accused Kalpesh.

6] Having considered the rival submissions, perusal of the case diary, as also the documents filed on record, this Court is inclined to allow the bail application.

7] Accordingly, without commenting on the merits of the case, the application filed by the applicants is allowed. The applicants are directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) **each** with one solvent surety of the like amount each to the satisfaction of the trial Court for their regular appearance before the trial Court during trial with a condition that they shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] M.Cr.C. stands *allowed* and *disposed of*.

Certified copy as per rules.

(SUBODH ABHYANKAR)  
JUDGE